

**APPLICATION FORM FOR CIVIL CASES**

<b>Bench -1</b> <b>Link- 1</b>	<b>Bench-</b> <b>2 Link</b>	<b>Bench-</b> <b>3</b>	<b>Bench-</b> <b>4</b>
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(To be filled by competent Authority)

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E-Lok Adalat/ Video Conferencing Lok Adalat

Court/Judge\_\_\_\_\_

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Plaintiff(s)

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Defendant (s)

Case No:-:

**In the matter of: Application for Compromise.**

***The plaintiff (s) respectfully submits as here under:***

- 1. It is submitted that parties have entered into compromise voluntarily and out of their free will for purpose of maintaining good relations.*
- 2. Therefore, the parties agree and request that the matter be taken for appropriate consideration, in the light of the compromise before the E-Lok Adalat through Video Conferencing or any other appropriate digital mode.*

*Accordingly, it is requested that in view of the compromise between the parties, the appropriate award as per settlement of the parties be passed and case be disposal off*

**APPLICATION FORM FOR CIVIL CASES**

*Signature of the Plaintiff(s)*

*Signature of Defendant (s)*

*Signature of Counsel for the Plaintiff(s)*

*Signature of Counsel for the Defendant(s)*

**Mobile No. of the Plaintiff(s) .....**

**Mobile No. and Email id of the counsel for the Plaintiff(s).....**

**Mobile No. of the Defendant(s).....**

**Mobile No. and email id of the counsel of the Defendant(s):.....**

**Place:**

**Date:**

**Note:- Any information relating to the connecting link for the Special E- Lok Adalat can be obtained from the Website of District Court, Office of District Legal Services Authority or the technical E- Court staff. In addition, the information can be had from the WhatsApp group created for the special E-Lok Adalat.**